

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.232 of 2020**  
**& IA No.616 of 2020**

**IN THE MATTER OF:**

**Renu Shukla (partner)**

**...Appellant**

**Versus**

**Varun Beverages Ltd.**

**...Respondent**

**For Appellant: Shri Satish Kumar, Advocate**

**For Respondent: Shri Ajit Yadav and Pervinder Tanwar, Advocates**

**O R D E R**  
**(Virtual Mode)**

**22.01.2021** Advocate Shri Ajit Yadav appears on behalf of Respondent.

Heard. Perused Application I.A. No.616 of 2020 for condonation of delay. For reasons stated, the delay is condoned. The Application is disposed of.

Counsel for Respondent states that he has filed Reply. It is not on our record. Registry to check. Respondent to assist Registry.

Counsel for Appellant states that he wants to file Rejoinder. Rejoinder may be filed within 15 days.

Parties may file brief written submissions not more than three pages within a week. Copies of Judgements on which parties want to rely may also be filed.

List the Appeal 'for admission (after Notice) hearing' on 1<sup>st</sup> March, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)